

No: DCTSR4833/2019/B6

Collectorate, Thrissur,
Dated: 10.12.2019

From

District Collector, Thrissur.

To

Assistant Registrar
National Green Tribunal
Principal Bench
New Delhi
Public Grievance Cell

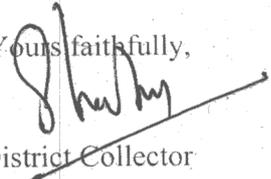
Sir,

Sub: OA No.1057/2018 Filed By Sri Abhilash T.V against M/s St. Basil Granites-
submission of report -reg

Ref: 1) Direction of the Hon'ble National Green Tribunal dated. 08.01.2019 and
26.04.2019.
2) e-mail from that office dated 30.11.2019

Kind attention is invited to the reference cited. As directed in the above
references, the factual and Action taken report on the petition filed by Sri
Abhilash T.V and others against M/s St. Basil Granites at Pananchery Village is
submitted here with.

Yours faithfully,


District Collector

DCTSR/4833/19-B6

Collectorate, Thrissur -
680 003
Phone : (0487) 2433447,
2433447
E-mail : tsrcoll.ker@nic.in
09/12/2019

From

District Collector
Thrissur

To

Assistant Registrar
National Green Tribunal
Principal Bench
New Delhi
Public Grievance Cell

Sir,

Sub: Petition against the Quarry owned by M/s. St. Basil Granites at Pananchery Village in Thrissur Taluk - Complaint submitted by Sri. Abhilash T.V and others before The Hon'ble National Green Tribunal - OA No.1057/2018 -submission of Action taken report - reg.

Ref: 1-Direction of the Hon'ble National Green Tribunal dated 08-01-2019 and 26-04-2019.
2-This office letter of even number dated 08-05-2019
3-Report of the Senior Geologist Thrissur dated 09.07.2019
4-e-mail from that office dated 30.11.2019
5-Site inspection conducted on 07-12-2019.

.....

Kind attention is invited to the references cited . As per the 1st reference The Hon'ble National Green Tribunal instructed this office to furnish a factual and action taken report on the petition filed by Sri. Abilash and others against the quarry owned by M/s. St. Basil Granites at Pananchery Village in Thrissur Taluk, Thrissur District, Kerala State. The gist of the Petition is as follows.

1-The quarry is functioning illegally with out taking any safe guards and obstructing the flow of water.

2-The functioning of quarry creates environmental problems.

3-It has changed the structure of the land in the area.

4-It affects the peaceful life of the petitioners and 200 families in the nearby locality.

5-Functioning of the quarry causes heavy damages to the nearby houses.

In pursuance of the direction of The Hon'ble National Green Tribunal, report has been called from The Geologist Thrissur.The Geologist has conducted the site inspection and submitted the report, which is appended herewith .

As per the report, the Director of Mining and Geology has granted two quarrying leases to M/s. St. Basil Granites, Poovanchira for extraction of granite building stone from the land having a total extent of 4.5242 Hectare comprised in survey number 331/4, 331/6P, 340/3, 340/3P, 332/4, 340/4P, 340/5 of Pananchery Village in Thrissur Taluk in Thrissur District. As per the rule 45(A) of Kerala Minor Mineral Concession Rules 2015 the quarrying areas in the above two quarrying leases have been amalgamated as per the Order 712/2018-2019/7504/M3/2018/DMG dated 22.01.19 of the Director of Mining and Geology. As per this order, the amalgamated quarrying lease has validity upto 12.01.2025.

In this report, the Geologist has reported that the above site has all clearance as per Kerala Minor Mineral Concession Rules 2015 . Based on the above quarrying leases, the metal crusher unit of the above firm has been functioning as registered metal crusher unit by remitting annual consolidated royalty to Government. M/s. St. Basil Granites has renewed the licence of registered metal crusher unit during the financial year 2019-20 also vide order No.82/2019-20/RMCU/TSR/2980/M3/2019 dated 25.03.19 of Director Mining & Geology, Thiruvananthapuram.

Geologist also reported that the violation of conditions stipulated in quarrying lease deed and mining activity against rules has not been noticed during site inspection and the boundary of quarrying area has

been demarcated in the field by erecting concrete pillars . From the report and the documents submitted by the Geologist the firm has valid

statutory licences such as Explosive Licence, Clearance from Pollution Control Board and D&O Licence from Panchayath.

This respondent has also conducted site inspection along with village officer on 07-12-2019. During the inspection I have inspected various portions of Quarry. Inspection reveals the following.

1-The Quarry is situated in Pananchery village, Thrissur Thaluk, Thrissur District on the summit of a hillock.

2-The Quarry is not functioning now.

3--Quarrying is being done on a Mining Plan with safety benching.

4-The boundary of the Quarrying area is found to be well marked and fenced.

5-There is no Possibility for any dangers to the surrounding population and to the Kuthiran Tunnel as the Quarry had been functioning with sufficient distance clearance.

6-A Pond is seen situated on the left side of the entrance to the Quarry and this does not seem to be creating any major threat to the people in the surrounding area.

It is also submitted that The Quarry is not functioning at present. The Wild Life Warden Peechi has submitted a report in this office alleging that certain Quarries were functioning in the District in spite of them being situated within 10.KM radius from the boundary of National Parks and Sanctuaries. Accordingly direction has been given to Geologist on 03-08-2019 to issue Stop Memo to all such Quarries in the District. Subsequently Stop Memo was issued to 14- Quarries on 10-10-2019. This Quarry is one among them.

It is humbly submitted that this office has taken earnest efforts to collect details of Quarry since the receipt of the 1st communication itself. Direction was given to District Geologist on 08-05-2019 to submit

the report as early as possible .But the report has been received only on 16/07/2019, and the supporting documents a few days back. It is humbly brought to the attention of The Hon'ble Tribunal that the District had fell prey to the Flood and related Calamities during the 3rd Quarter of 2019. Again in October Cyclonic Depression in the Arabian Sea and related damages occurred due to Cyclone "MAHA" have compelled the District Administration to engage all workforce towards addressing the Calamity and alleviating the after effects. Hence there occurred a delay in submitting the report with in the time prescribed by The Hon'ble Tribunal. It is humbly brought to the attention of The Hon'ble Tribunal that the Delay was not intentional and I humbly tender my un conditional apology for the latches occurred in this regard.

The above report is submitted for the kind perusal of Hon'ble National Green Tribunal

Dated this the 9th day of December, 2019.


DISTRICT COLLECTOR

Annexure -

- 1) Report of The Senior Geologist.
- 2) Field Photos taken during Site Inspection

Enclosures -

- 1) Order No.82/2019-20/RMCU/TSR/2980/M3/2019 dated 25.03.19 of the Director, Mining & Geology, Thiruvananthapuram.
- 2) D& O Licence issued by Pananchery gramapanchayath
- 3) Explosive licence issued by joint Chief Controller of Explosives, South Circle Chennai
- 4) Clearance from pollution control board dtd 07.02.2018
- 5) Amalgamation Order No.712/2018/19/7504/M3/2018/DMG dated 22.01.2019 of Director of Mining & Geology

197860/2019/B DCTSR

1

No. 1257/C.L.TDO/2019

District Office of the Department of
Mining & Geology, Mini Civil Station
Chembukkavu, Thrissur-20
Web:-www.dmg.kerala.gov.in
E mail:- geo@dmg.kerala.gov.in
Phone:- 0487 2320677
Dated. 09.07.19

From

Senior Geologist
Thrissur District

To

District Collector
Thrissur

Sir,

Sub:- Quarry owned by M/s.St.Basil Granites at Pananchery Village in Thrissur Taluk-complaint submitted before the Hon'ble National Green Tribunal by Sri.Abhilash and others. - instructed to submit report-submitting the same-reg.

Ref:- Your letter vide No. DCTSR/4833/2019-B6 dated, 08.05.19 and enclosures

Kind attention is invited to the reference cited above. As per the reference cited above this office is instructed to enquire and to submit report on the petition filed by Sri.Abilash and others against the quarry owned by M/s.St.Basil Granites at Pananchery Village in Thrissur Taluk, Thrissur District, Kerala State. The detailed report is furnished below as per instruction.

It is submitted that the Director of Mining and Geology has granted two quarrying leases to M/s.St.Basil Granites, Poovanchira for extraction of granite building stone from the land, having a total extent of 4.5242 Hectare, comprised in survey number 331/4, 331/6P, 340/3, 340/3P, 332/4, 340/4P, 340/5 of Pananchery Village in Thrissur Taluk in Thrissur District. As per the rule 45 (A) of Kerala Minor Mineral Concession Rules 2015 the quarrying areas in the above two quarrying leases have been amalgamated as per the Order vide No.712/2018-2019/7504/M3/2018/DMG dated, 22.01.19 of the Director of Mining and Geology. As per this order, the amalgamated quarrying lease has validity upto 12.01.2025.

It is submitted that the above lessee, M/s.St.Basil Granites, produced Environmental Clearance vide No.61/SEIAA/KI/7682/2012 dated. 21.01.14 for getting the above quarrying leases granted. Further on site inspection it was convinced that the above site has all clearance as per Kerala Minor Mineral Concession Rules ²⁰¹⁵ stipulated in Kerala Minor Mineral Concession Rules along with the lease application the above firm produced possession certificate issued by Village Officer and survey map in which proposed quarrying area was marked and countersigned by Taluk Tahsildar and non assignment certificate. Based on the above quarrying leases, the metal crusher unit of the above firm has been functioning as registered metal crusher unit by remitting annual consolidated royalty to Government. M/s.St.Basil Granites has renewed the licence of registered metal crusher unit during the financial year 2019-20 also vide order No.82/2019-20/RMCU/TSR/2980/M3, 2019 dated 25.03.19 of Director Mining & Geology, Thiruvananthapuram. Prior to the renewal, this office inspected the quarry site of the firm on 21.03.2019 and got convinced that the boundary of quarrying area has been demarcated in the field by erecting concrete pillars. On site inspection, the violation of conditions stipulated in quarrying lease deed and mining activity against rules has not been noticed by this office. The above firm produced the certificate of Village Officer, in which it was recorded that the boundary has been demarcated.

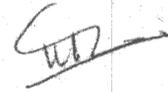
It is further submitted that, as stipulated in Kerala Minor Mineral Concession Rules 2015, the above firm produced all mandatory and statutory licences, which are necessary for operation of quarry, such as Explosive Licence, Clearance from Pollution Control Board and D&O Licence from Panchayath.

In the above circumstances, it cannot be stated that the functioning of the quarry named St.Basil Granites is illegal. On enquiry and on verification of back file kept in this office, it is evident that the quarry was started from

the year 2005 and it has been functioning by obtaining necessary statutory licences.

In the complaint submitted before the Hon'ble National Green Tribunal, it is mentioned that there are 200 residential houses, one church, one temple and one institution near the quarry and the functioning of the quarry may affect them adversely. On site inspection it is revealed that the functioning of the quarry may not affect the residential houses and other institutions. The functioning of the quarry is being carried out as per approved mining plan by giving sufficient safe guards, slopes and bench cuttings. In the complaint it is mentioned that the workers of the quarry are obstructing the natural flow. On inspection it is also noticed that there is no obstruction of natural flow of water by the workers of the quarry. It is submitted that Vattappara and Kolamkund where landslide occurred the last 2018 flooding are situated above 10 km from the quarry site of M/s.St.Basil Granites. Further, the Kuthiran tunnel is more than 1.5 km from the quarry site of M/s.St.Basil Grnaites. It is submitted that the complaint filed before Hon'ble National Green Tribunal may be on the basis of the anxiety and fear created by the heavy flood and landslides occurred throughout in the State of Kerala on August 2018. But slide or any such a situation is not noticed nearby ^{to} ~~vicinity~~ of the quarry site of M/s,St.Basil Granites so far.

Yours faithfully,



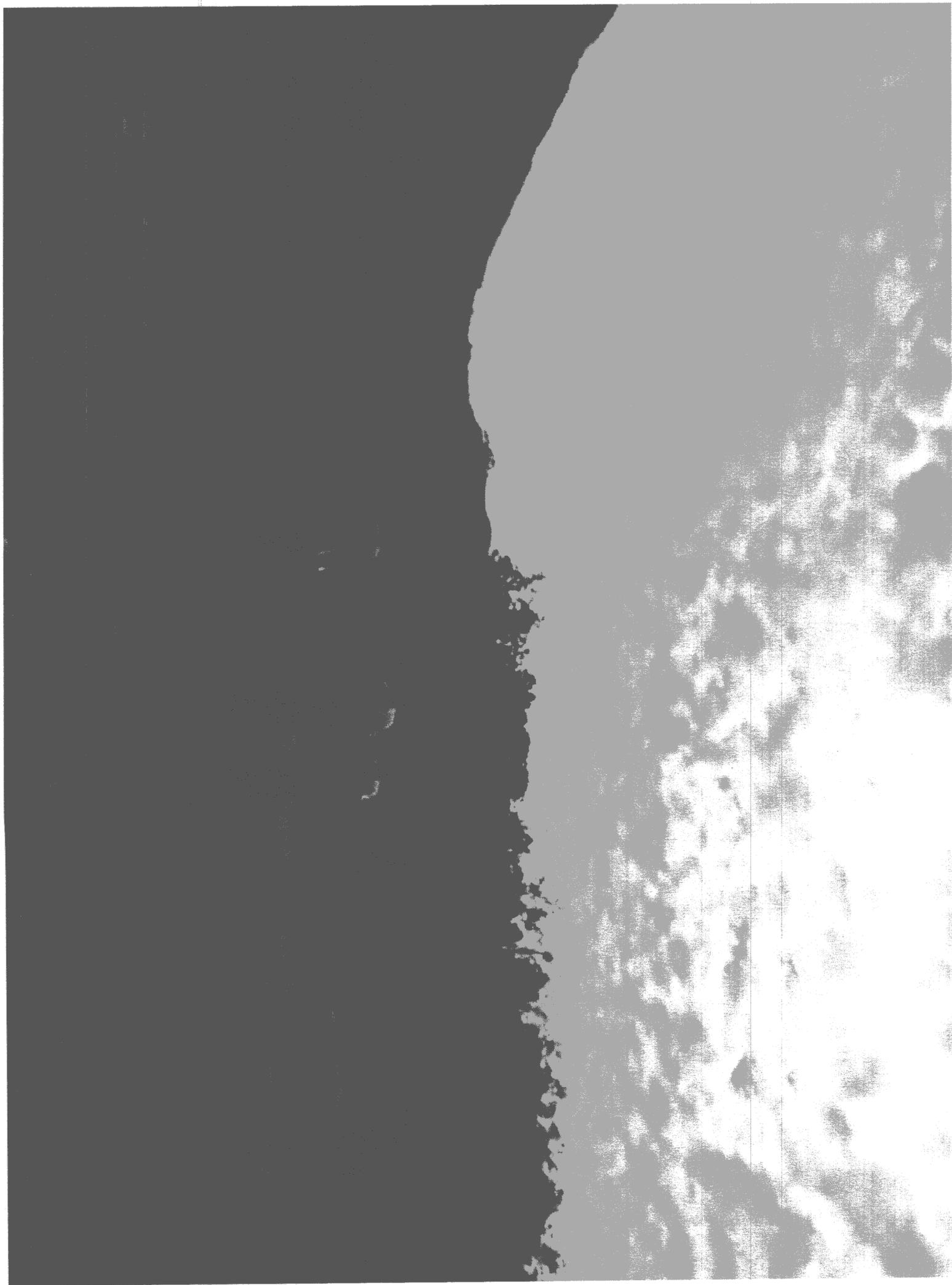
Senior Geologist











FORM.L
(See rule 91)

REGISTRATION CERTIFICATE ISSUED TO A REGISTERED METAL CRUSHER UNIT

Registration No. 82/2019-20/RMCU/TSR/2980/M3/2019

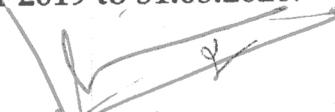
Dtd. 25 /03/2019

The Metal Crusher Unit situated in Sy. Nos. 313/6, 313/7, 314/6, 314/1 of Pananchery Village of Thrissur Taluk of Thrissur District and owned by M/s. St. Basil Granites, Poovanchira. P. O, Thrissur - 680652 has been registered in the Department of Mining & Geology under Rule 91 of the Kerala Minor Mineral Concession Rules, 2015 for the production and sale of aggregates of granite (building stones) by operating the machines noted below. The owner of the registered metal crusher unit has been granted quarrying lease in Sy Nos. 332/4, 340/4pt, 340/5, 331/4, 331/6pt, 340/3, 340/3pt of Pananchery Village of Thrissur Taluk of Thrissur District for the extraction of granite (building stones) to be used in the crusher unit.

Number and Description of Machines /Jaw Crusher units for which consolidated royalty is to be paid:	Cone Crusher (180 HP)- 1 No. (One only)
The particulars of the other machines, if any, used for crushing granite (building stone), in the crusher unit	Primary Crusher: 104.14 cm x 83.82 cm (41" x 33") - 1No. (One only) VSI (200HP) (Attached to Cone Crusher) - 1 No. (One only)
Particulars of quarrying leases based on which registration is granted	1. Pro. Order No. 413/2014-15/8670/M3/2014 dated. 26/09/2013 of the Director of Mining & Geology 2. Pro. Order No. 900/2013-14/2475/M3/2014 dated 22/03/2014 of the Director of Mining & Geology [Amalgamation Order] Pro. Order No. 712/2018-19/7504/M3/2018/DMG dated. 22/01/2019 of the Director of Mining & Geology

This registration will be in force for the period from 01-04-2019 to 31.03.2020.




 മിനറൽ റിസോഴ്സ് & ജിയോളജി വകുപ്പ്
 ചെന്നൈ - 680 020

Conditions for Registration

The registration certificate shall be displayed in a prominent place in a part of the premises open to the public.

The owner of the registered metal crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 2015 and all other orders issued by the competent authority in this regard from time to time.

The owner of the registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this the 25th day of March 2019

Sd/-

T. K. Ramakrishnan
Additional Director of Mining & Geology

Seal of the Competent Authority

To:

M/s. St. Basil Granites,
Poovanchira. P. O, Thrissur - 680 652

Copy to:

The Senior Geologist, District Office, Thrissur
Stock File, File

(Chalan No. KL013439225201819M dated 25/03/2019 for Rs. 4,00,000/- remitted at District Treasury, Thiruvananthapuram)

(By Order)

Handwritten signature and date: 25/03/2019

Senior Superintendent



മെനിംഗ് & ജിയോളജി വകുപ്പ്
ചെമ്പുക്കാവ്, തൃശ്ശൂർ ജില്ല
പിൻ - 680 020

Certificate

The lessee has to remit an amount of Rs. 16,00,000/- (Rupees sixteen lakhs only) being the consolidated royalty for one year. They have opted for payment in four installments. The lessee has remitted an amount of Rs. 4,00,000/- (Rupees four lakhs only) being the first installment. The next installment falls due on 30/06/2019. They are eligible for movement permit for the period from 01/04/2019 to 30/06/2019.

Note :- This certificate shall be issued separately on payment of each installment opted.

*File
25/03/2019*

Additional Director of Mining & Geology

LS



ജിയോളജിസ്റ്റ്
ജില്ലാ കാര്യാലയം
മൈനിംഗ് & ജിയോളജി വകുപ്പ്
ചെമ്പുക്കാവ്, തൃശ്ശൂർ ജില്ല
ഫീൻ - 680 020



सत्यमेव जयते

Validity expires on 17.12.2026

Proceedings of the State Environment Impact Assessment Authority Kerala

Present : Prof. (Dr.) K.P. Joy, Member (in chair) and Sri. P.K. Mohanty IAS, Member Secretary

Sub: SEIAA Kerala – Quarry project in Survey Nos. 332/4, 340/5, 340/4pt, 331/4, 331/6p, 340/3, 340/3p and 340/4p at Pananchery Village, Pananchery Panchayath, Thrissur Taluk, Thrissur District, Kerala by M/s St. Basil Granites – Environmental Clearance under EIA Notification 2006 accorded – Orders issued

Environmental Clearance

No. 61/SEIAA/KL/7682/2012

dated, Thiruvananthapuram 02-01-2014

Read:- SEIAA Kerala Minutes of the 25th meeting dt. 18-12-2013

ORDER

Mr. K.P. Ouseph, Authorized Signatory, M/s St. Basil Granites, vide his revised application received on 04-01-2013, has sought Environmental Clearance under EIA Notification, 2006 for a quarry project in Survey Nos. 332/4, 340/5, 340/4pt, 331/4, 331/6p, 340/3, 340/3p and 340/4p at Pananchery Village, Pananchery Panchayath, Thrissur Taluk, Thrissur District, Kerala for an area of 4.8988 hectares. The proposed quarry site is a private land and the land is possessed in the name of M/s St. Basil Granites. Forest land is not involved in the project. It is interalia, noted that the project comes under Category B, Activity 1(a), (i) of Schedule of EIA Notification 2006. The proposed project site falls within 10°34'14.55" N to 10°34'29.6596" N and 76°21'40.2541" E and 76°21'47.2566" E. The proposed project is for quarrying of 2,94,000 TPA of building granite stone from an area of 4.8988 hectares of land. The expected life of mine will be 13 years.

The proposal has been appraised by the State Level Expert Appraisal Committee Kerala constituted by the competent authority, as per prescribed procedure in the lights of provisions under the EIA Notification 2006 and subsequent amendments, in its 11th meeting held on 9th January 2013, 19th meeting held on 9th and 10th September 2013 and 21st meeting held on 4th November 2013 AND on the basis of the supporting documents enclosed with the application viz., the Form – 1, questionnaire for mining projects, pre-feasibility report, Environment Management Plan and the additional clarifications furnished in response to the observations, the SEAC Kerala recommended environmental clearance to the project.

The proposed project activity involves about 100 % of the pit area for exploring granite building stone. At the end of life of mine, the reclaimed area will be suitably planted and the remaining void at lower levels of excavated pit will be utilized as water storage area. The proposed project does not involve any underground mining activities. The mining will be done by open cast semi mechanized method. The bench height and width proposed is 5m. The exploitation of mineral is being done from



100 m - 63 m MSL in conceptual phase. The ultimate depth of the mine workings is estimated to be 63 m MSL. About 17,494 m³ of top soil will be removed from the proposed mine. The top soil excavated from the quarry will be dumped separately at pre-determined place and subsequently will be utilized in spreading over reclaimed areas for plantation. About 26,241 m³ of overburden will be generated from the proposed pit, which will be utilized for laying internal haul roads and shall form soil base in reclamation/plantation. The daily water requirement of 6 KLD will be sourced from storm water / bore well. There will be fugitive emissions generated during material handling, transportation, loading, unloading, etc. that are proposed to be managed by regular water sprinkling on haul road, green belt development and avoiding overloading of vehicles. The sewage of 1.50 KLD generated from the mine office will be diverted to the septic tank followed by soak pit. The total power requirement of 150 kW will be drawn from diesel engine. The total cost of the project is ₹ 5.0 Crores.

The SEIAA considered the proposal in its 24th meeting held on 22nd November 2013 and in its 25th meeting held on 18th December 2013. The SEIAA, after due consideration of the relevant documents and additional clarifications submitted by the project proponent, and in view of the recommendations of SEAC, approved for issuance of Environmental Clearance for the project mentioned above at its 25th meeting held on 18th December 2013. Accordingly, the State Level Environment Impact Assessment Authority (SEIAA) Kerala constituted by Govt. of India vide Notification No. S.O. 2484(E) dt. 3-11-2011 of Ministry of Environment and Forests, Govt. of India, published as Gazette extraordinary No. 2074 on 3-11-2011, hereby accord necessary Environmental Clearance for the quarry project in Survey Nos. 332/4, 340/5, 340/4pt, 331/4, 331/6p, 340/3, 340/3p and 340/4p at Pananchery Village, Pananchery Panchayath, Thrissur Taluk, Thrissur District, Kerala by M/s St. Basil Granites as per powers vested with it under the provisions of Environment Impact Assessment Notification - 2006 and subsequent amendments and also under the provisions made in the O.M. No. L-11011/47/2011-IA.II(M) dated 18th May 2012 of the Ministry of Environment and Forests, Government of India, and further subject to strict compliance of the following specific conditions, and the general conditions contained in the Annexure, which shall also form a part of this document.

1. A safe buffer distance of 100 m shall be left from nearby settlements of land and within lease area without conducting quarrying activities.
2. Retaining wall should be provided on the western part of garland drain to arrest the run off and clarify the water.
3. Fencing and retaining wall should be provided as safety measure to avoid any untoward incident.

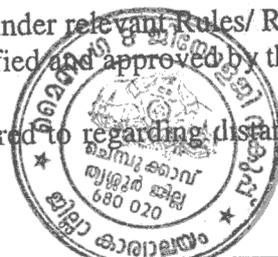
Compliance of the above conditions will be monitored by the Directorate of the Department of Environment and Climate Change, Government of Kerala or its agencies and also by the Regional Office of the Ministry of Environment and Forests, Government of India located at Bangalore. Necessary support for entry and inspection should be provided by the project proponent to the staff of the Directorate and Ministry for monitoring purposes. In case of non-compliance of conditions, noted, if any, the Director, Department of Environment and Climate Change shall report the matter to the District Collector concerned to take necessary action under Environment Protection Act 1986.

The given address of correspondence of the Authorized Signatory of the project is:- **Mt. K.P. Ouseph, Authorized Signatory, M/s St. Basil Granites, Kavanakudiyil House, Pattikkad P.O., Thrissur, Kerala - 680652; Tel. No. 04872-282821; Email: mail@stbasilgranites.com**



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY KERALA
GENERAL CONDITIONS (for mining projects)

- (i) Rain Water Harvesting capacity should be installed as per the prevailing provisions of KMBR / KPBR, unless otherwise specified elsewhere.
- (ii) Environment Monitoring Cell as agreed under the affidavit filed by the proponent should be formed and made functional.
- (iii) Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, inclusive of approach road and internal roads.
- (iv) The project shall incorporate devices for solar energy generation and utilization wherever possible.
- (v) Sprinklers shall be installed and used in the project site to contain dust emissions.
- (vi) Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.
- (vii) At least 10 percent out of the total excavated pit area should be retained as water storage areas and the remaining area should be reclaimed with stacked dumpings and overburden and planted with indigenous plant species that are eco-friendly.
- (viii) Corporate Social Responsibility (CSR) agreed upon by the proponent should be implemented in tune with the conditions specified in the Companies Act, 2013.
- (ix) Barbed metal wire fencing around the mining area shall be provided with a height of not less than 5 ft so that falling of animals/human/belongings/dumping of garbages etc. does not happen.
- (x) Warning alarms indicating the time of blasting (to be done at specific timings) has to be arranged as per stipulations of Explosive Department.
- (xi) Control measures on noise and vibration prescribed by KSPCB should be implemented.
- (xii) Quarrying activities should be limited to day time as per KSPCB guidelines.
- (xiii) Blasting should be done in a controlled manner as specified by the regulations of Explosives Department or any other concerned agency.
- (xiv) A licensed person should supervise/ control the blasting operations.
- (xv) Access roads to the quarry shall be tarred to contain dust emissions that may arise during transportation of materials.
- (xvi) Overburden materials should be managed within the site and the old quarries, if any, should be reclaimed and restored.
- (xvii) Height of benches should not exceed 5 m and width should not be less than 5 m.
- (xviii) Mats to reduce fly rock blast to a maximum of 10 PPV should be provided.
- (xix) Mining depth should not exceed beyond 40 m, unless otherwise specified or not below the level of nearest stream bed, whichever is less.
- (xx) No mining operations should be carried out at places having a slope greater than 45°.
- (xxi) Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB.
- (xxii) The workers on the site should be provided with the required protective equipment such as ear muffs, helmet, etc.
- (xxiii) Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.
- (xxiv) The transportation of minerals should be done in covered trucks to contain dust emissions.
- (xxv) The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project.
- (xxvi) Disposal of spent oil from diesel engines should be as specified under relevant Rules/ Regulations.
- (xxvii) Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.
- (xxviii) Norms of Kerala State Pollution Control Board should be adhered to regarding distance criteria of residences, roads, rivers and worship places.



Agency with NABET accreditation for EIA is:- M/s Enkay Enviro Services Pvt. Ltd., 24-B, Dadu Marg, Gopal Bari, Ajmer Road, Jaipur, Rajasthan-302001; Tel. No: 0141-4013996/4023996/4016996; Fax; 0141-4026996; Email: info@enkayenviro.com

The validity of EC is for a period of 13 years from 18-12-2013.

Sd/-

P. K. Mohanty IAS
Member Secretary, SEIAA
and Addl. Chief Secretary to Government
Environment, Forest & Wildlife Departments

To

Mr. K.P. Ouseph
Authorized Signatory
M/s St. Basil Granites
Kavanakudiyil House, Pattikkad P.O.
Thrissur, Kerala – 680652.

Copy to :

1. IA-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi – 110003
2. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Wing, II Block Koramangala, Bangalore-560034
3. The Addl. Chief Secretary to Government, Environment Dept., Government of Kerala
4. The Principal Secretary to Government, Local Self Government Department
5. The District Collector concerned
6. The Director, Dept. of Environment and Climate Change, Govt. of Kerala, Tvm – 24.
7. The Director, Mining and Geology Department, Government of Kerala
8. Chairman and Members of SEIAA Kerala
9. Chairman, SEAC Kerala
- ✓ 10. Website uploading
11. Stock file



മിയാളിസ്
ജില്ലാ കാര്യാലയം
മെമ്പിംഗ് & ജിയോളജി വകുപ്പ്
ചെമ്പുക്കോവ്, തൃശ്ശൂർ ജില്ല
ഫീൻ - 680 020

Forwarded/ By Order

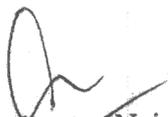
P. Sreekantam Nair
Director, DoECC &
Secretary SEAC Kerala

- (ix) 200 m buffer distance should be maintained from forest boundaries.
- (xxx) Consent from Kerala State Pollution Control Board under Water and Air Act(s) should have been obtained before initiating activity.
- (xxxii) All other statutory clearances should have been obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.
- (xxxiii) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
- (xxxiiii) The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (xxxv) The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
- (xxxvi) The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Department of Environment and Climate Change, Govt. of Kerala and may also be seen on the website of the Authority at www.seiaakerala.org. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.
- (xxxvii) A copy of the clearance letter shall be sent by the proponent to concerned Grama Panchayat/ District Panchayat/ Municipality/Corporation/Urban Local Body and also to the Local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The Environmental Clearance shall also be put on the website of the company by the proponent.
- (xxxviii) The proponent shall submit half yearly reports on the status of compliance of the stipulated EC conditions including results of monitored data **(both in hard copies as well as by e-mail)** and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt. of India and also to the Directorate of Environment and Climate Change, Govt. of Kerala.
- (xxxix) The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40.
- (xl) The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.

Sd/-

Member Secretary, SEIAA Kerala

Approved/ For issue


 P. Sreekantan Nair
 Director, DoECC &
 Secretary SEAC Kerala


 ജി. യോഗേഷ്
 ജില്ലാ കാര്യാലയം
 മൈസൂരി & ജി. യോഗേഷ് സെക്രട്ടറി
 ചെന്നൈ, തൃശ്ശൂർ ജില്ല
 ഫോൺ - 680 020





പാണഞ്ചേരി ഗ്രാമപഞ്ചായത്ത്

പട്ടിക്കാട് പി ഓ ; തൃശ്ശൂർ ജില്ല; കേരളം

Phone- +91 487 2282051, 2282057

email-panancherygramapanchayat@gmail.com

ഫയൽ നമ്പർ B3 2028

ലൈസൻസ് നമ്പർ

146 / 2018-19

1994 ലെ കേരള പഞ്ചായത്ത് രാജ് ആക്റ്റ് (1994ലെ13) 232,233,234,235 എന്നീ വകുപ്പുകൾ പ്രകാരവും അതേ തുടർന്നുള്ള ചട്ടങ്ങളും അനുസരിച്ച് കൊടുത്ത ഡി & ഒ ലൈസൻസ്

ലൈസൻസ് ഉടമസ്ഥന്റെ പേരും മേൽവിലാസവും	ലാലി ഔസേഫ്		
	സെന്റ്. ബേസിൽ ഗ്രാനൈറ്റ്സ്		
	പൂവ്വൻചിറ പി. ഒ		
ലൈസൻസ് നൽകിയിട്ടുള്ള പ്രവർത്തനങ്ങൾ	ക്വാറി നടത്തുന്നതിന്		
കെട്ടിടത്തിന്റെ നമ്പരും വാർഡ് നമ്പരും	6	303	
സ്ഥാപനത്തിന്റെ പേര്, സ്ഥല നാമം	സെന്റ്. ബേസിൽ ഗ്രാനൈറ്റ്സ്, പൂവ്വൻചിറ		
ലൈസൻസിന്റെ കാലാവധി	01/04/2018 മുതൽ	31/03/2019	വരെ
ലൈസൻസ് ഫീസ്	9000		
	96697100003	തിയ്യതി	27/02/2018
ലൈസൻസ് അനുവദിക്കുന്നതിനായി ഹാജരാക്കിയ നിരാക്ഷേപ പത്രങ്ങളുടെ വിശദാംശങ്ങളുടേ (നമ്പർ, തീയ്യതി, കാലയളവ്, നൽകിയ അധികാര സ്ഥാനം	സാനിറ്ററി സർട്ടിഫിക്കറ്റ് നമ്പർ C435/18 dated 05/05/2018 issued by PHC Vellanikkara Valid upto 05/05/2019		

ഓഫീസ് മുദ്ര



Pin: 680 020

ജിയോളജി ഓഫീസർ, പാണഞ്ചേരി ഗ്രാമപഞ്ചായത്ത്
ജില്ലാ കാലാവധി
മൈസൂർ ജില്ല
പിൻ = 680 020



LICENCE FORM LE-3

(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)

Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine



Licence No. : E/SC/KL/22/136(E11283)
Annual Fee-Rs:2400/-



- Licence is hereby granted to : **SRI K.P.ELIAS (Occupier : K P ELIAS)**
Kavanakudiyl, Poovanchira-Post,, Town/Village - Poovanchira
District-THRISSUR, State-Kerala, Pinecode - 680652
- Status of licensee : **Individual**
- Licence is valid only for the following purpose : possess for use of **Nitrate Mixture, Safety Fuse, Electric Detonators, Ordinary Detonator.**
- (a) Licence is valid for the following kinds and quantity of explosives:

Sr. No.	Name and Description	Class & Division	Sub-division (If any)	Quantity at any one time
1.	Nitrate Mixture	2,0	0	150 Kg.
2.	Safety Fuse	6,1	0	2000 Mtrs
3	Electric Detonators	6,3	0	3000 Nos.
4.	Ordinary Detonator	6,3	0	2000 Nos.

(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] : 20 times as above.

- The licensed premises shall conform to the following drawing(s) :
Drawing No : E/SC/KL/22/136(E11283) dated : 22/04/1998
- The licensed premises are situated at following address:
Survey No(s). 313/6/1, Town/Village : Panancherry, Thrissur -taluk
Police Station : **MANOOTHY** District : **THRISSUR** State : **Kerala**
PinCode : Phone : E-Mail : Fax :
- The licensed premises consist of following facilities : **A AND A TYPE PORTABLE MAGAZINE** and **E (753) type portable magazine** fabricated by **M/s. Thekkans**
- The licence is granted subject to the provision of **Explosives Act 1884** as amended from time to time and the **Explosives Rules, 2008** framed there under and the conditions, additional conditions and the following Annexures.
(1) Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
(2) Conditions and Additional Conditions of this licence signed by the licensing authority.
(3) Distance Form DE-2
- This licence shall remain valid till **31st day of March 2006**

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

The Date: 22/04/1998

Sd/-
Joint Chief Controller of Explosives
South Circle, Chennai

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 03/04/2012
- Amendment in Drawings/Facilities/Premises dated : 05/09/2012
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 05/12/2012
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 15/05/2014

Endorsement for renewal of licence:

Date of Renewal	Date of Expiry	Signature of licensing authority
07/04/2015	31/03/2020	Dy. Chief Controller of Explosives, Ernakulam

(Handwritten signature)
D. C. C. E., Ernakulam

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the

**മിശ്കരിച്ചിട്ടുള്ള
ജില്ലാ കാര്യാലയം
മെട്രിക് & മിശ്കരിച്ചിട്ടുള്ള വകുപ്പ്
ബന്ധുക്കമ്പ്, തൃശ്ശൂർ ജില്ല
ഫോൺ - ൪൪൦ ൦൨൦**





KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/TSR/IC/5240/14
Date of issue :12/04/2017

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/DO/TSR/R1/ICO/3636/2017

Ref : 1. CONSENT NO:PCB/DO/TSR/F/ICO/3636/2014 dated 26.06.2014 valid upto 31.12.2016.
2. Application dated 27.12.2016.

The ' Integrated Consent to Operate' issued as per reference above to M/s St.Basil Granites-Quarry2,Poovanchira P.O. is hereby renewed up to 31/12/2019 and issued to M/s St.Basil Granites-Quarry2,Poovanchira P.O. The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

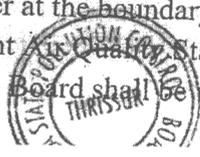
S.No.	Items	Description
1	Last date of consent renewal	30/09/2019
2	Fee Remitted	Rs 7710/-
3	Validity	31.12.2019

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

- 3.1 The PM10 in ambient air at the boundary shall not exceed 100 µg/m³.
- 3.2 The PM2.5 in ambient air at the boundary shall not exceed 60 µg/m³.
- 3.3 The sound level (Leq) at 1m outside the boundary of the site should not exceed the ambient noise standard applicable to the adjoining areas.
- 3.4 Suspended particulate matter at the boundary of the premises shall not exceed the limit applicable to that area as per the National Ambient Air Quality Standards.
- 3.5 The consent issued from the Board shall be valid only for a period when all other statutory requirements are necessary.



ജി.കെ.എസ്.പി.സി.ബി.
ജില്ലാ കാര്യാലയം
മൈസൂറുകാവ്, തൃശ്ശൂർ ജില്ല
ഫോൺ - 680 020



clearance from other concerned authorities are valid.

3.6 The renewal application shall be submitted on or before 30.09.2019. Late application shall be accepted only with fine as applicable.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :19/04/2017



OFFICE SEAL

SIGNATURE & SEAL OF ISSUING AUTHORITY

P.K. BABURAJAN
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE, THIRISSUR

To

Stock File

Smt.Laly Ouseph,Managing Partner,St. Basil Granites, Pattikad P.O.,Thirissur District,Kerala State,Pin-680652





KERALA STATE POLLUTION CONTROL BOARD

FILE NO:PCB/TSR/IC/993/2008

Date of issue: 07/02/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/DO/TSR/R4/442A/2018

- Ref : 1. Your online application no.5545514 dated 29.06.2017.
- 2. Previous Consent No: PCB/DO/TSR/R3/ICO/442A/2016 dated 27.02.2016.

The ' Integrated Consent to Operate' issued as per reference above to M/s St. Basil Granites - Quarry 1, Poovanchira P.O., Thrissur is hereby renewed up to 30/09/2020 and issued to M/s St. Basil Granites - Quarry 1, Poovanchira P.O., Thrissur. The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Fee remitted	Rs.13,260/-
2	Validity	30.09.2020

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

3.1 Application for renewal of consent shall be submitted online (krocmms.nic.in) three months in advance of the date of expiry of the consent. Late application will be accepted only with fine as applicable.

3.2 This consent will be valid only for a period when all other statutory clearances from other concerned departments are valid.

മിസ്റ്റർ എസ്. ബി. ജി.
 മാനേജിംഗ് ഡയറക്ടർ
 കെ.എസ്.പി.സി.ബി.
 കെ.എസ്.പി.സി.ബി. ഓഫീസ്,
 കെ.എസ്.പി.സി.ബി. ഓഫീസ്,
 ഫോൺ - 690 020



All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

SUSEELA NAIR V A Digitally signed by SUSEELA NAIR V A
Date: 2018.02.07 13:55:24 +05'30'

DATE : 07/02/2018

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER,
DISTRICT OFFICE, THRISSUR.



To
Smt. Laly Ouseph,
Managing Partner,
St. Basil Granites,
Pattikad P.O.,
Thrissur - 680652.

. This digitally signed document is legally valid as per the Information Technology Act 2000

. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the
nit Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent
Management and Monitoring System.



(80)

28/1/19

മൈനിങ് & ജിയോളജി വകുപ്പ് അഡീഷണൽ ഡയറക്ടറുടെ നടപടിക്രമങ്ങൾ

- വിഷയം: ഖനിയും ഖനിജങ്ങളും - ചെറുകിട ധാതു - കരിങ്കല്ല് - മെ.സെന്റ് ബേസിൽ ഗ്രാനൈറ്റ്സ്, പൂവൂഞ്ചിറ.പി.ഒ, തൃശ്ശൂർ-680652 ന് അനുവദിച്ചിട്ടുള്ള 2 ക്വാറിയിൻ ലീസുകൾ അമാൽഗമേറ്റ് ചെയ്ത് ഉത്തരവ് പുറപ്പെടുവിക്കുന്നത് സംബന്ധിച്ച്
- സൂചന: 1. മൈനിങ് & ജിയോളജി ഡയറക്ടറുടെ 26.09.2013-ലെ 413/2014-15/8670/എം3/2014 നമ്പർ നടപടി ഉത്തരവ്
2. മേൽ ഉത്തരവിന്റെ നമ്പരും തീയതിയും തിരുത്തുന്നതിനായുള്ള മൈനിങ് & ജിയോളജി ഡയറക്ടറുടെ 24.10.2014-ലെ 500/2014-15/8670/എം3/2014 നമ്പർ നടപടി ഉത്തരവ്
3. മൈനിങ് & ജിയോളജി ഡയറക്ടറുടെ 22.3.2014-ലെ 900/2013-14/2475/എം3/2014 നമ്പർ നടപടി ഉത്തരവ്
4. മെ.സെന്റ് ബേസിൽ ഗ്രാനൈറ്റ്സ്, പൂവൂഞ്ചിറ.പി.ഒ, തൃശ്ശൂരിന്റെ 18.6.2018 ലെ അപേക്ഷ
5. തൃശ്ശൂർ ജില്ല സീനിയർ ജിയോളജിസ്റ്റിന്റെ 26.06.2018 ലെ 1724/സി2/റ്റിഡിഒ/17 നമ്പർ കത്ത്
6. 2015 ലെ കേരള മൈനർ മിനറൽ കൺസൺഷൻ ചട്ടങ്ങൾ

നം. 712/2018-19/7504/എം3/2018/ഡിഎംജി തിരുവനന്തപുരം, തീയതി 22.01.2019

ഉത്തരവ്

മെ.സെന്റ് ബേസിൽ ഗ്രാനൈറ്റ്സ്, പൂവൂഞ്ചിറ.പി.ഒ, തൃശ്ശൂർ എന്ന പാർട്ണർഷിപ്പ് സ്ഥാപനത്തിന് തൃശ്ശൂർ ജില്ലയിൽ തൃശ്ശൂർ താലൂക്കിൽ പാണഞ്ചേരി വില്ലേജിൽ സർവ്വേ നമ്പർ 332/4, 340/4pt, 340/5 ൽപ്പെട്ട 2.4172 ഹെക്ടർ സ്ഥലത്തുനിന്നും കരിങ്കല്ല് ഖനനം ചെയ്യുന്നതിലേയ്ക്കായി 10 വർഷത്തേയ്ക്ക് സൂചന ഒന്നും രണ്ടും പ്രകാരം ഒരു ക്വാറിയിൻ ലീസും ടി ജില്ലയിൽ ടി താലൂക്കിൽ ടി വില്ലേജിൽ സർവ്വേ നമ്പർ 331/4, 331/6P, 340/3, 340/3P ൽപ്പെട്ട 2.107 ഹെക്ടർ സ്ഥലത്തുനിന്നും കരിങ്കല്ല് ഖനനം ചെയ്യുന്നതിലേയ്ക്കായി 12 വർഷത്തേയ്ക്ക് സൂചന (3) പ്രകാരം മറ്റൊരു ക്വാറിയിൻ ലീസും അനുവദിച്ചിരുന്നതാണ്. ഇവയിൽ ഒന്നാമത്തെ ലീസിന്റെ കാലാവധി 12.01.2025നും രണ്ടാമത്തെ ലീസിന്റെ കാലാവധി 15.04.2026 നും അവസാനിക്കുന്നതാണ്.

മേൽപ്പറഞ്ഞ 2 ക്വാറിയിൻ ലീസുകളിലും ഉൾപ്പെടുന്ന സ്ഥലങ്ങൾ ചേർന്നു കിടക്കുന്നതും ആകയാൽ ടി ലീസുകൾ സൂചന (6) ലെ നിബന്ധനകൾക്കു വിധേയമായി അമാൽഗമേറ്റ് ചെയ്ത് ഉത്തരവാകണമെന്നും ആവശ്യപ്പെട്ട് മെ.സെന്റ് ബേസിൽ ഗ്രാനൈറ്റ്സിന്റെ മാനേജിങ് പാർട്ണർ സൂചന (4) പ്രകാരം അപേക്ഷിച്ചിട്ടുള്ളതും ടി അപേക്ഷ പരിഗണിക്കണമെന്ന് ആവശ്യപ്പെട്ടുകൊണ്ട് തൃശ്ശൂർ ജില്ലാ സീനിയർ ജിയോളജിസ്റ്റ് അപേക്ഷയും ആവശ്യമായ മറ്റുരേഖകളും മൈനിങ് & ജിയോളജി ഡയറക്ടർക്ക് സൂചന (5) പ്രകാരം അയച്ചുതന്നിട്ടുള്ളതുമാണ്. കൂടാതെ രണ്ട് ക്വാറിയിൻ ലീസുകളിലും ഉൾപ്പെട്ട സ്ഥലങ്ങളുടെ കൈവശാവകാശ സർട്ടിഫിക്കറ്റും ടി സ്ഥലങ്ങൾ ഒരുമിച്ചുചേർന്നുള്ള സ്ഥലത്തിന്റെ ഡീമാർക്കേഷൻ സർട്ടിഫിക്കറ്റും സർവ്വേ മാപ്പും ടി രണ്ടു സ്ഥലങ്ങൾ ഒരുമിച്ചു ചേർത്തുകൊണ്ട് ഖനനം നടത്താവുന്ന രീതിയിൽ തയ്യാറാക്കിയതും തൃശ്ശൂർ ജില്ല സീനിയർ ജിയോളജിസ്റ്റ് അംഗീകരിച്ചതുമായ മൈനിങ് പ്ലാനും SEIAA യിൽ നിന്നും 02.01.2014 ന് അനുവദിച്ച 61/SEIAA/KL/7682/2012-ാം നമ്പർ പാരിസ്ഥിതികാനുമതിയും കേരള സ്റ്റേറ്റ് പൊലുഷൻ

ജിയോളജിസ്റ്റ്
ജില്ലാ കാര്യാലയം
മൈനിംഗ് & ജിയോളജി വകുപ്പ്
ചെന്നൂക്കാവ്, തൃശ്ശൂർ ജില്ല
ഫീൻ - 680 020



കൺട്രോൾ ബോർഡിന്റെ കൺസന്റ് റൂ ഓപ്പറേറ്റും എക്സ്പ്ലോസീവ് ലൈസൻസും ഹാജരാക്കിയിട്ടുണ്ട്.

ഈ സാഹചര്യത്തിൽ താഴെപ്പറയുന്ന നിബന്ധനകൾക്ക് വിധേയമായി മേൽപ്പറഞ്ഞ രണ്ടു ലീസുകളിലും ഉൾപ്പെട്ടിരിക്കുന്ന സ്ഥലങ്ങൾ സൂചന (6) ചട്ടങ്ങളിലെ ചട്ടം 45A പ്രകാരം അമാൽഗമേറ്റ് ചെയ്തുകൊണ്ട് ക്വാറി പ്രവർത്തിപ്പിക്കുന്നതിന് അനുമതി നൽകി ഉത്തരവാകുന്നു. ലീസുകൾ അമാൽഗമേറ്റ് ചെയ്തുകൊണ്ടുള്ള ഈ ഉത്തരവുപ്രകാരം 2 ക്വാറിയിൽ ലീസുകളുടെയും കാലാവധി 12.01.2025-ന് അവസാനിക്കുന്നതാണ്. ടി തീയതിക്കു ശേഷം ടി ക്വാറികൾ പ്രവർത്തിപ്പിക്കേണ്ടതു-ണ്ടെങ്കിൽ ക്വാറിയിൽ ലീസ് പുതുക്കേണ്ടതുണ്ട്.

നിബന്ധനകൾ

1. 2015 ലെ കേരള മൈനർ മിനറൽ കൺസഷൻ ; ചട്ടങ്ങളിലെ വ്യവസ്ഥകൾ കൃത്യമായും പാലിക്കേണ്ടതാണ്.
2. അമാൽഗമേറ്റ് ചെയ്ത 2 ക്വാറിയിൽ ലീസ് ഉത്തരവുകളിലെയും നിബന്ധനകൾ പാലിക്കേണ്ടതാണ്.
3. രണ്ട് ക്വാറി സ്ഥലങ്ങളും അമാൽഗമേറ്റ് ചെയ്തുകൊണ്ടുള്ള സ്ഥലത്തേക്ക് തയ്യാറാക്കി അംഗീകരിച്ച മൈനിംഗ് പ്ലാൻ പ്രകാരം ഖനനം നടത്തേണ്ടതാണ്.
4. പ്രതിവർഷം ഖനനം ചെയ്യാവുന്ന കരിങ്കല്ല്ന്റെ അളവ് തൃശ്ശൂർ ജില്ലാ സീനിയർ ജിയോളജിസ്റ്റ് 23.06.2018-ൽ അംഗീകരിച്ച മൈനിംഗ് പ്ലാൻ പ്രകാരം ആയിരിക്കേണ്ടതാണ്.
5. അമാൽഗമേറ്റ് ചെയ്ത ക്വാറികൾ പ്രവർത്തിപ്പിക്കുന്നതിന് ആവശ്യമായതും സാധ്യവായതുമായ ഡി&ഒ ലൈസൻസ്, കൺസന്റ് റൂ ഓപ്പറേറ്റ്, എക്സ്പ്ലോസീവ് ലൈസൻസ് എന്നിവയുടെ അഭാവത്തിൽ ക്വാറി പ്രവർത്തനം നടത്തുവാൻ പാടുള്ളതല്ല.

(ഒപ്പ്)

റ്റി.കെ.രാമകൃഷ്ണൻ
മൈനിംഗ് & ജിയോളജി അഡീഷണൽ ഡയറക്ടർ

മാനേജിങ് പാർട്ണർ, മെ. സെന്റ് ബേസിൽ ഗ്രാനൈറ്റ്സ്,
പുവ്വഞ്ചിറ.പി.ഒ, തൃശ്ശൂർ - 680652.

പകർപ്പ്

1. ജില്ലാ കലക്ടർ, തൃശ്ശൂർ
2. ഡെപ്യൂട്ടി ചീഫ് കൺട്രോളർ ഓഫ് എക്സ്പ്ലോസീവ്സ്, പെട്രോളിയം & എക്സ്പ്ലോസീവ്സ് സേഫ്റ്റി ഓർഗനൈസേഷൻ (PESO), കേന്ദ്രീയ ഭവൻ, ബ്ലോക്ക് C-2, 3rd ഫ്ലോർ, CSEZ പി.ഒ, കാക്കനാട്, എറണാകുളം
3. സീനിയർ ജിയോളജിസ്റ്റ്, തൃശ്ശൂർ
4. സെക്രട്ടറി, പാണഞ്ചേരി ഗ്രാമപഞ്ചായത്ത്, പട്ടിക്കാട്.പി.ഒ, തൃശ്ശൂർ
5. എൻവയോൺമെന്റൽ എഞ്ചിനീയർ, കേരള സ്റ്റേറ്റ് പൊലുഷൻ കൺട്രോൾ ബോർഡ്, ജില്ലാ ഓഫീസ്, തൃശ്ശൂർ
6. താസീൽദാർ, തൃശ്ശൂർ
7. കരുതൽ ഫയൽ/ഫയൽ

ഉത്തരവിൻപ്രകാരം
24/11/2019

സീനിയർ സൂപ്രണ്ട്



കെഎസ്/241

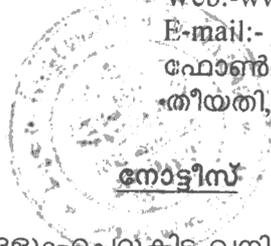
മൈനിംഗ് & ജിയോളജി വകുപ്പ്
മൈനിംഗ് & ജിയോളജി വകുപ്പ്
പി.ഒ - തൃശ്ശൂർ



“ഭരണഭാഷ - മാതൃഭാഷ”

നമ്പർ.1991/സി2/ടിഡിഒ/18

മൈനിംഗ് & ജിയോളജി വകുപ്പ്
ജില്ലാ കാര്യാലയം, ചെമ്പുക്കാവ്
തൃശ്ശൂർ ജില്ല, പിൻ-680 020
Web:-www.dmg.kerala.gov.in.
E-mail:- geo.thr.dmg@kerala.gov.in
ഫോൺ:-0487 2320677
തീയതി, 10.10.19



ഓഫീസ്

വിഷയം:- ഖനിയും ഖനിജങ്ങളും-ചെറുകിട ഖനിജങ്ങൾ-കരിങ്കല്ല്-വന്യജീവി സങ്കേതങ്ങളുടെയും നാഷണൽ പാർക്കുകളുടെയും 10 കി.മീ ദൂര പരിധിയിൽ പ്രവർത്തിക്കുന്ന ക്വാറികളുടെയും ക്രഷറുകളുടെയും പ്രവർത്തനം നിരോധിക്കുന്നത്-സംബന്ധിച്ച്.

- സൂചന:-
1. ബഹു.കേരള ഹൈക്കോടതിയുടെ 13.06.18 ലെ W.P.(C)40525/2017(M) & 25.06.18 ലെ W.P.(C)40525/2017(M) in W.A.No.1201/2018 നമ്പർ കേസിലെ വിധിന്യായങ്ങൾ
 2. ഭാരത സർക്കാർ പരിസ്ഥിതി വന കാലാവസ്ഥ വ്യതിയാന വകുപ്പിന്റെ 08.08.19 ലെ ഓഫീസ് മെമ്മോറാണ്ടം (F.No.22-43/2018-IA III)
 3. പ്രിൻസിപ്പൽ ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്റർ & വൈൽഡ് ലൈഫ് വാർഡന്റെ 29.06.19 ലെ WL3-1084/2019 നമ്പർ കത്ത്
 4. മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ 17.09.19 ലെ 6426/എം3/2019 നമ്പർ കത്ത്
 5. മൈനിംഗ് & ജിയോളജി ഡയറക്ടറേറ്റിൽ നിന്നും ഈ കാര്യാലയത്തിലേക്ക് അയച്ചു തന്ന KML ഫയൽ
 6. ഈ ഓഫീസിൽ നിന്നും 23.09.19 തീയതിയിൽ വൈൽഡ് ലൈഫ് വാർഡൻ, പീച്ചി/ വാഴാനി/ചിമ്മിനി, ഡി.എഫ്.ഒ., തൃശ്ശൂർ, ഡി.എഫ്.ഒ., ചാലക്കുടി, ഡി.എഫ്.ഒ.,നെന്മാറ എന്നവർക്ക് അയച്ച 1991/സി2/ടിഡിഒ/18 നമ്പർ കത്തുകൾ

മേൽ സൂചനകളിലേക്ക് ശ്രദ്ധ ക്ഷണിയ്ക്കുന്നു. സൂചന (1) (2) (3) എന്നിവ പ്രകാരം വന്യജീവി സങ്കേതങ്ങളുടെയും നാഷണൽ പാർക്കുകളുടെയും 10 കി.മീ പരിധി കുള്ളിൽ പ്രവർത്തിക്കുന്ന ക്വാറികളുടെയും ക്രഷറുകളുടെയും പ്രവർത്തനം നിരോധിക്കേണ്ടതുണ്ട്. സൂചന (4) പ്രകാരമുള്ള ബഹു.മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ കത്തിന്റെ അടിസ്ഥാനത്തിൽ സൂചന (5) പ്രകാരം ഡയറക്ടറേറ്റിൽ നിന്നും ലഭ്യമായ KML ഫയൽ പരിശോധിച്ചതിൽ താങ്കളുടെ ഉടമസ്ഥതയിലുള്ള കരിങ്കൽ ക്വാറി വന്യജീവി സങ്കേതത്തിന്റെ 10 കി.മീ ദൂരപരിധിയ്ക്കുള്ളിൽ സ്ഥിതി ചെയ്യുന്നതായി കാണുന്നു. ആയതിനാൽ പ്രസ്തുത ക്വാറിയുടെയും ക്രഷറിന്റെയും പ്രവർത്തനം നിർത്തിവയ്ക്കേണ്ടതും ഇപ്രകാരം പ്രവർത്തനം നിർത്തിവച്ച വിവരം ഈ ഓഫീസിനെ രേഖാമൂലം അറിയിക്കേണ്ടതുമാണ്.



ഈ വിഷയം സംബന്ധിച്ച് നിലവിലുള്ള കോടതി വിധികളും കേന്ദ്രവനം പരിസ്ഥിതി കാല
വസ്ഥാമന്ത്രാലയത്തിന്റെ ഉത്തരവുകളും പ്രകാരം വന്യജീവി സങ്കേതങ്ങൾ, നാഷണൽ
പാർക്കുകൾ എന്നിവയുടെ 1 കി.മീ പരിധിയ്ക്ക് പുറത്തും എന്നാൽ 10 കി.മീ പരിധിയ്ക്ക്
ഉള്ളിലുമായി ഖനനപ്രവർത്തനം നടത്തുന്നതിന് നാഷണൽ ബോർഡ് ഫോർ വൈൽഡ്
ലൈഫിന്റെ സ്റ്റാൻഡിംഗ് കമ്മിറ്റിയിൽ നിന്നുള്ള ക്ലിയറൻസ് ലഭ്യമാക്കി ഈ ഓഫീസിൽ
ഹാജരാക്കുന്നപക്ഷം ആയത് ഈ ഓഫീസ് പരിഗണിച്ച് ഖനനപ്രവർത്തനം നടത്തുന്നതിന്
അനുമതി നൽകുന്നതാണ്.



10/10/2019
ജിയോളജിസ്റ്റ്

സ്വീകർത്താവ്:-1. ശ്രീ.കെ.വി.ശശികുമാർ, മാനേജിംഗ് പാർട്ട്ണർ,
മെസേഴ്സ്.കെ.ജെ.വാസുദേവൻ നായർ ഗ്രാനൈറ്റ്സ്,
മുളകുന്നത്തുകാവ്.പി.ഒ., തൃശ്ശൂർ 680 581
email:- kjvgranites@gmail.com

2. ശ്രീ.അനിയൻ മാത്യു, മാനേജിംഗ് ഡയറക്ടർ,
ഫോർ സ്റ്റാർ ഗ്രാനൈറ്റ്സ് (പ്രൈവ) ലിമിറ്റഡ്, 917/എ, മംഗലത്ത്,
വെളുത്തൂർ റോഡ്, ചേറൂർ, തൃശ്ശൂർ 680 008
email:- graniteindiater@gmail.com

3. ശ്രീ.ജോസ് ജോൺ, മാനേജിംഗ് ഡയറക്ടർ
മെസേഴ്സ്.മൃദുൾ ഗ്രാനൈറ്റ്സ് & ക്രഷർ (പ്രൈവ) ലിമിറ്റഡ്,
കോതറ, മാടക്കത്തറ.പി.ഒ., തൃശ്ശൂർ 680 651
email:- josejohn1@gmail.com

4.ശ്രീമതി.ലാലി ഔസേഫ്, മാനേജിംഗ് ഡയറക്ടർ,
മെസേഴ്സ്. സെന്റ് ബേസിൽ ഗ്രാനൈറ്റ്സ്,
കവനകുടിയിൽ വീട്, പട്ടിക്കാട്.പി.ഒ.,തൃശ്ശൂർ-680 652
email:- mail@stbasilgranties.com

5.ശ്രീ.ദിനേഷ്മോൻ.എൻ.ടി., പ്രൊഫ്രൈറ്റർ, രൂദ്ര ഗ്രാനൈറ്റ്സ്,
നീണ്ടുതലയ്ക്കൽ വീട്, മുട്ടിക്കൽ, കുണ്ടുകാട്.പി.ഒ., തൃശ്ശൂർ 680 028
email:- dineshneenduthalakkal@gmail.com



6. ശ്രീ.ഷിബു പൈനാടത്ത് ജോൺ, മാനേജിംഗ് ഡയറക്ടർ,
മെസേഴ്സ്.പൈനാടത്ത് ഗ്രാനൈറ്റ്സ് (പ്രൈ) ലിമിറ്റഡ്,
/ പൈനാടത്ത് എസ്റ്റേറ്റ്, പുളിക്കര, കുറ്റിച്ചിറ.പി.ഒ., തൃശ്ശൂർ 680 724
email:-pycons@gmail.com
7. ബേസിൽ മാടക്കപ്പിള്ളി, മാനേജിംഗ് പാർട്ട്ണർ,
മെസേഴ്സ്. വിളമനഇൻഡസ്ട്രീസ്, പൂക്കാട്ടുപ്പടി, കിഴക്കമ്പലം,
എറണാകുളം 683 561
email:- vilamana99@gmail.com
8. സാജു ജോസഫ്, മാനേജിംഗ് പാർട്ട്ണർ,
മെസേഴ്സ്.പിക്സൽഗ്രാനൈറ്റ്സ്,കളംപറമ്പിൽ വീട്,
കരയാംപറമ്പ്, കറുകുറ്റി.പി.ഒ., അങ്കമാലി, എറണാകുളം ജില്ല 683 576
email:-sajoojoseph@gmail.com
9. ശ്രീ.ബിജു.പി.സെബാസ്റ്റ്യൻ, മാനേജിംഗ് പാർട്ട്ണർ,
മെസേഴ്സ്.സെന്റ് മേരീസ് ക്വാറി, കണിയാർകുഴിയിൽ, എം.ജി.സ്കവർ,
തൊടുപുഴ, ഇടുക്കി ജില്ല 685 584
email:- stmarysquarry@gmail.com
10. ശ്രീമതി.ശോഭന.പി., പാലത്തൊടി വീട്, കൊളമ്പുള്ളി.പി.ഒ.,
ഷൊർണ്ണൂർ, പാലക്കാട്
email:- pradeepquarry@gmail.com
11. ശ്രീ.ടി.മാത്യു അബ്രഹാം, പ്രൊഫ്രൈറ്റർ,
/ സതേൺറോക്ക് & അഗ്രഗേറ്റ് മൈനിംഗ് കമ്പനി, വല്ലംകുളം.പി.ഒ.,
തിരുവല്ല, പത്തനംതിട്ട
email:- southernrocks999@gmail.com
12. ശ്രീ.എ.ജി.മാധവൻ, മാനേജിംഗ് ഡയറക്ടർ,
മെസേഴ്സ്. നിള മെറ്റൽസ് (പ്രൈ) ലിമിറ്റഡ്, വെള്ളപ്പാറ,
/ പഴയന്നൂർ.പി.ഒ., തൃശ്ശൂർ 680 587
email:- thenilasand@gmail.com



13 ശ്രീ.മടപ്പൻ അബ്ദുൾ റഷീദ്, മാനേജിംഗ് ഡയറക്ടർ,
 ടയാസീസ് ഡെയ്ൽ അഗ്രഗേയ്റ്റ് പ്രൊഡക്റ്റ്സ് (പ്രൈവ) ലിമിറ്റഡ്,
 പി.ഒ.തൊഴുപ്പാടം, ചേലക്കര, തൃശ്ശൂർ 680 586
 email:- arasheedm@gmail.com

14 ശ്രീ.കെ.ആർ വിശ്വനാഥൻ, മാനേജിംഗ് പാർട്ട്ണർ,
 മെസേഴ്സ്.ചേലക്കര ഗ്രാനൈറ്റ്സ്, കിള്ളിമംഗലം.പി.ഒ.,
 ചേലക്കര, തൃശ്ശൂർ
 email:- chelakkaracrusher@gamil.com

മി.യോളജിസ്റ്റ്
 ജില്ലാ കാര്യാലയം
 മൈനിംഗ് & ജിയോളജി റെഗുലേഷൻ
 ചെമ്പുക്കാവ്, തൃശ്ശൂർ ജില്ല
 പിൻ - 680 020





“ഭരണഭാഷ - മാതൃഭാഷ”

നമ്പർ.1991/സി2/ടിഡിഒ/18

മൈനിംഗ് & ജിയോളജി വകുപ്പ്
ജില്ലാ കാര്യാലയം, ചെമ്പുക്കാവ്
തൃശ്ശൂർ ജില്ല, പിൻ-680 020
Web:-www.dmg.kerala.gov.in.
E-mail:- geo.thr.dmg@kerala.gov.in
ഫോൺ:-0487 2320677
തീയതി, 31.10.19

നോട്ടീസ്

വിഷയം:- വനിയും വനിജങ്ങളും-ചെറുകിട വനിജങ്ങൾ-കരിങ്കല്ല്-സംഭരിച്ചിട്ടുള്ള കരിങ്കൽ ഉല്പന്നങ്ങൾ വിപണനം ചെയ്യുന്നത്-സംബന്ധിച്ച്.

സൂചന:- മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ 30.10.19 ലെ ഇ.മെയിൽ സന്ദേശം

മേൽ സൂചനയിലേക്ക് ശ്രദ്ധ ക്ഷണിയ്ക്കുന്നു. ഓൺലൈൻ പോർട്ടൽ പ്രകാരം സംഭരിച്ചിട്ടുള്ള കരിങ്കൽ ഉല്പന്നം നീക്കം ചെയ്യുന്നതിന് അനുമതി നൽകുന്നതിനായി മൈനിംഗ് & ജിയോളജി ഡയറക്ടർ സൂചന പ്രകാരം നിർദ്ദേശിച്ചിട്ടുണ്ട്. ആയത് പ്രകാരം നിലവിലെ സ്റ്റോക്കായി ഓൺലൈൻ പോർട്ടലിൽ രേഖപ്പെടുത്തിയിട്ടുള്ള 15632.59 മെട്രിക് ടൺ കരിങ്കൽ ഉല്പന്നം നീക്കം ചെയ്യാവുന്നതാണ്. എന്നാൽ കരിങ്കൽ ക്വാറിയും ക്രഷർ യൂണിറ്റും ഇനി ഒരു ഉത്തരവുണ്ടാകുന്നതുവരെ പ്രവർത്തിയ്ക്കരുത് എന്നും അറിയിക്കുന്നു. ആയത് ലംഘിക്കപ്പെട്ടാൽ കെ.എം.എം.സി.ചട്ടങ്ങൾ പ്രകാരമുള്ള മറ്റ് നിയമനടപടികൾ സ്വീകരിക്കുന്നതാണെന്നും ഇതിനാൽ അറിയിക്കുന്നു.

[Handwritten Signature]
ജിയോളജിസ്റ്റ്
ജിയോളജിസ്റ്റ്
ജില്ലാ കാര്യാലയം

സ്വീകർത്താവ്:- ശ്രീമതി.ലാലി ഔസേഫ്, മാനേജിംഗ് ഡയറക്ടർ, മൈസേഴ്സ്. സെന്റ് ബേസിൽ ഗ്രാനൈറ്റ്സ്, കവനകുടിയിൽ വീട്, പട്ടിക്കാട്.പി.ഒ., തൃശ്ശൂർ-680 652

മൈനിംഗ് & ജിയോളജി വകുപ്പ്
ചെമ്പുക്കാവ്, തൃശ്ശൂർ ജില്ല
പിൻ - 680 020

email:- mail@stbasilgranties.com



ok
Received by
[Handwritten Signature]
31/10/19
ജിയോളജിസ്റ്റ്
ജില്ലാ കാര്യാലയം
മൈനിംഗ് & ജിയോളജി വകുപ്പ്
ചെമ്പുക്കാവ്, തൃശ്ശൂർ ജില്ല
പിൻ - 680 020